

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

19. IA 1321(MB)2021  
IN  
C.P. (IB)/4716(MB)2018

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Phoenix Arcprivate Limited  
Vs  
Genrx Pharmaceutical Pvt Ltd

Section 7, 60(5), 45 (1), 43(1) r/w 44 (1), 50(1), 66(1), 49(2) of Insolvency and  
Bankruptcy Code, 2016

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**ORDER**

1. Adv. Aniruth Purusothaman for the Applicant present through physical mode. Adv. Nausher Kohli i/b Adv. Ajinkya Kunduka for the Respondent Nos. 1, 2, 14 and 15 and Adv. Satya M. Shettiger for the Respondent No. 5 are present through physical mode.
2. Ld. Counsel for the Applicant is directed to issue fresh notice to the Respondent No. 16 intimating the next date of hearing and file proof of service before the next date of hearing.
3. Ld. Counsel for the Applicant is directed to take out the substituted service of notice to the Respondent Nos. 3, 4, 6 to 12 and 16 clearly indicating the next date of hearing, in two daily leading newspapers; one in *English* and another in vernacular language i.e. *Marathi* and file proof of service before the next date of hearing.
4. Post this matter on **19.08.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**